CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 21-9.67

APPLICATION NO 211 /8%(F)
W.P. NO

Applicant

Shri H. Doddaiah

V/s The Disciplinary Authority, DSD/SBC Divn. Office, Bangalore City & another

To

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- 1. Shri H. Doddaiah
 Assistant Station Master(Signaller)
 Bangalore City Railway Station
 Southern Railway
 Bangalore
- Advocate
 35 (Above Hotel Swagath)
 Ist Main, Gandhinagar
 Bangalore 560 009

The Disciplinary Authority DSO/SBC, Divisional Office Transportation Branch Southern Railway Bangalore

- 4. The Divisional Personnel Officer Personnel Branch Southern Railway Bangalore City
- 5. Shri M. Sreerangaiah
 Railway Advocate
 3, S.F. Buildings, 10th Cross
 DecCubboncet Main Rd. Bangalore 2

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAYN

MYERYM * CEDER passed by this Tribunal in the above said

application on 9-9-87

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Law test/SBC.

Disciplinary and Appeal Rules (Rules), the DA by his order dated 7.5.1985 (Annexure A) imposed on the applicant the penalty of reduction to the lower time ocale of pay of Rs.292/- from 7.5.1986. Aggrieved by this order, the applicant filed an appeal before the AA who by his order dated 14.8.1986 had dismissed the same. Hence this application.

- Dr.M.S.Nagaraja, learned counsel for the applicant contends that the order made by the Am without examining any of the material contentions urged by the applicant in support of his appeal and the requirement of Rule 22 of the Rules, was not a speaking order and is illegal. In support of his contention Dr.Nagaraja relies on the ruling of the Supreme Court in AIR 1986 SC 1173 RAMACHANDER v. UNION OF INDIA.
- 4. Sri M.Sreerangaich, learned counsel for the respondents sought to support the order of AA.
- In his appeal the applicant had urged a large number of grounds on questions of fact and law. But the AA disposed of the same, in these words:—

"Having carefully considered the orders passed by the Disciplinary Authority and the appeal preferred by the employee and points made therain. I very convincingly come to the conclusion that ASM has actually contributary role to play in this accident. It is basically to avoid such type of accidents that Railways insists and highlight to employees the need to avoid short cut methods and adjustments on the topic of safety. The punishment imposed in this case is in the right proportion to the mistake. While it is the shock to employee at a first instance, but the whole effect has been contained in one year only. The punishment as such stands. Employee was not made any point which merits mitigation of punishment the plea is technical".



Without any doubt this order made by the AA, suffers from every one of the infirmities noticed by the Supreme Court in Rama—chanders case and is not a speaking order at all. Hence the

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 9th DAY OF SEPTEMBER, 1987

Present : Hon'ble Justice Sri K.S.Puttaswamy

Vice-chairman

Hen'ble Sri L.H.A.Reco

Member (A)

AFPLICATION No. 211/87(F)

Doddaiah,

SBC, ASM, Signaller,

Bancalore.

(Sri Dr. M.S. Nacaraj

Applicant.

VS.

- Disciplinary Authority, DSD/SBC, Divisional-office, Transportation Branch, Bancalors.
- Divisional Parsonnel Officer, Personnel Branch, Bançalora City.

Rescondents

(Sri M.Sreerangaiah

Advocate)

Advocate)

This application has come up before the court today.

Hen'ble Justice Sri K.S. Puttaswamy, Vice-chairman made the

following:

DRDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985(the Act), the applicant has challenged order No.B/P.227/TS/33/77/75 dated 14.8.1986

(Annexure B) of the Divisional Personnel Officer and Appellate Authority (AA) and order No.B/T.5/B3 79/85 dated 7.5.1986 of the DSC and Disciplinary Authority (DA)(Annexure A).

2. At the material time, the applicant was working as an Assistant Station Master in the Southern Railway. In a disciplinary proceeding instituted under the Railway Servants



same, is liable to be quashed without examining all other questions.

- 6. As held in Ramachander's case, it is open to the applicant to claim a personal hearing before the AA and if such a claim is made by him the AA is bound to afford him an opportunity of oral hearing and then decide the appeal.
- 7. In the light of our above discussion, we allow the application in part, quash the order of the AA dated 14.8.1935 (Annexure B) and direct the AA to restore the appeal filed by the applicant to its original file and dispose of the same in accordance with law and the observations of the Supreme Court in Rumachander's case.
- 8. Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.

And and Bench And

VICE-CHAIRMAN G (2)

MEMBER (A)

bsv/an

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CENTRAL ADMINISTRATILE TRIBUNAL ADDITIONAL BELLIN

BANGALORE